

**Light Combat Aircraft**

7800. SHRI CHANDRAJEET YADAV:  
SHRI K. PRADHANI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Light Combat Aircraft Originally Scheduled to take off in 1990 is likely to be test flown in 1996;

(b) if so, the reasons for delay in the production of the aircraft;

(c) whether over five to seven years would be required for induction of the aircraft in the Indian Air Force after initial operational clearance;

(d) the original budgetary provision for the Light Combat Aircraft project;

(e) the expenditure incurred so far on the project;

(f) the total estimated expenditure likely to be incurred thereon; and

(g) the amount of foreign exchange expenditure involved on the project?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN)

(a) Yes, Sir.

(b) The reasons for delay are:

(i) not having undertaken a frontline indigenous aircraft development programme for more than 25 years, country lacked in infrastructure, technology and facilities. Development of a large number of technologies and facilities had to be taken up de-novo. Now the design capability has been built up.

(ii) non-availability of RB 199 engine, which was originally planned to be used in initial

prototegy. Time taken in locating alternate engine and in getting clearance fro GE 404 engine. We have also taken up our own aircraft engine (Kaveri) development.

(iii) non-availability of critical foreign exchange. Conscious decision to change development strategy to enhance indigenous content; and accepting longer time-frame involved in indigenous routes.

(c) No, Sir. All the production problems will be overcome between the first flight of LCA in 1996 to Initial Operational Clearance (IOC) in the year 2002.

(d) Rs. 560 crores (1982-83 price level).

(e) Rs. 547 crores upto 31 March, 1993.

(f) Rs. 2188 crores for phase I of Full Scale Engineering Development (FSED) of LCA.

(g) Rs. 873 crores.

**Integrated Coir Development Programme**

7802. DR. KRUPASINDHU BHOI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to introduce an Integrated Coir Development Programme (ICDP);

(b): if so, the States where ICDP is likely to be implemented;

(c) the amount earmarked for implementing the programme during the Eighth Plan; and

(d) the allocation likely to be made to different States?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (d). Keeping in view

the recommendations of the High Powered Committee on Coir Industry, the Government have decided to implement the Kerala Government's Project for Integrated Coir Development during the VIII Plan paired as part of the modernization component of Centrally Sponsored Scheme of cooperativisation which will also cover similar schemes when received from other State Governments. The estimated cost of the Integrated Coir Development Project for Kerala is Rs. 44.24 crores, which is to be shared by NCDC (National Cooperatives Development Corporation), Government of India and Cooperative Societies in the following manner.

1. N.C.D.C.: 75% of the cost of the Project (50% of the cost as loan to State Govt. and 25% of the cost to State Govts towards share capital to Cooperative Societies for setting up the Project).
2. Cooperative: 5% of the cost. Societies
3. Government: 20% of the cost. of India

The Central share of assistance is to be met from funds earmarked for Cooperativisation Scheme.

[*Translation*]

#### **Central Capital Investment Subsidy for Small Scale Units**

7803. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the PRIME MINISTER be pleased to state:

(a) whether any Central Capital Investment Subsidy Scheme for the small scale industries has been launched;

(b) if so, the details of the small scale industrial units in Madhya Pradesh, which have applied for subsidy under this Scheme;

(c) the details of the Central assistance provided to them so far and the progress made

to start work on these projects; and

(d) the reasons for not making any progress by some of these projects, if any?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) to (d). Do not arise.

#### **Allocation Under 20-Point Programme to Uttar Pradesh**

7804. SHRIL SANTOSH KUMAR GANGWAR: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the funds allocated under the 20-point programme to Uttar Pradesh during the last three years;

(b) whether the amount allocated to this State is less than the amount allocated to other States; and

(c) if so, the scheme formulated to increase this amount and the amount proposed to be provided to the State in the coming year?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING IMPLEMENTATION (SHRI GIRICHAR COMANGO): (a) and (b). The Planning Commission does not allocate funds under the 20-Point Programme. The State Government provide for different items under 20-Point Programme under spectral heads, in their annual plans. Since the size of the total plan, sectoral outlays and allocation of funds on the basis of requirements and resources, vary from State to State comparisons of the total amount available for implementing 20-Point Programme will not be meaningful.

(c) Does not arise.